



2026:AHC-LKO:7511-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 12436 of 2025

Priyavarat Chaturvedi

.....Petitioner(s)

Versus

State Of U.P. Thru. Chief Secy. Lko. And 2
Others

.....Respondent(s)

Counsel for Petitioner(s) : Mohammad Irfan Siddiqui, Vimal
Kishor Pathak
Counsel for Respondent(s) : C.S.C.

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Heard.

2. It is informed by learned counsel for the State and Shri Raghuvanshi, appearing for U.P. Rajya Vidyut Utpadan Nigam Limited of which M/s Tanda Winding Cell is a wing that the recovery certificate enforcement of which has been sought in this writ petition was stayed by an interim order passed in Writ Petition No. 3143 (M/S) of 2003. On 08.07.2014, the said writ petition came to be dismissed for want of prosecution and interim order was discharged, however, thereafter an application for recall of the said order and restoration of the writ petition has been filed which is pending. Counsel for the petitioner claims ignorance about these facts. Computer record reflects pendency of a recall application.

3. We are not inclined to entertain this petition at this stage.

4. Let the recall application bearing no.08/2023 in the above writ petition filed by Shri Raghuvanshi in the above-mentioned writ petition be listed before the learned Single Judge in the week commencing 16th February, 2026.

5. Registry to do the needful.

6. Disposed of.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 2, 2026
MVS/-